

को पता चला था। मन्जूर किये गये अप्रिमें की कुल रकम 29.39 लाख रुपये थी। इसमें से 4 जून, 1971 को 3.29 लाख रुपये की रकम अतिदेय हो चुकी थी।

(ख) से (घ). बैंक ने उज्जैन शाखा के मैनेजर और विकास अधिकारी को निलम्बन कर दिया है। बैंक ने मामला केन्द्रीय जांच ब्यूरो को सौंप दिया है और जांच पूरी हो जाने के बाद बैंक आगे कार्यवाही करेगा।

#### **Deteriorating condition of Cochin Port**

3830. SHRI VAYALAR RAVI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government are aware of the present situation of the Cochin Port and the deteriorating condition of the Port due to the installation of the Explosive berth there ; and

(b) whether Government propose to shift the explosive berth to any other minor port ?

MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : (a) and (b). There is no Explosives Berth as such at Cochin Port but vessels carrying explosives are handled at one of the berths, keeping the adjacent berth vacant for safety reasons. The question of making permanent arrangements elsewhere for handling explosives on the West Coast is under consideration in consultation with the Ministry of Defence.

#### **Sale of smuggled Gold**

3831. SHRI VAYALAR RAVI : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware that the jewellers are not issuing any bills for their sales and are evading tax and converting the smuggled gold for sale in the market ; and

(b) if so, the action taken to check this malpractice ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) and (b). Information is being collected and will be laid on the Table of the Sabha.

#### **Violation of income tax regulations by jewellers in Kerala**

3832. SHRI VAYALAR RAVI : Will the Minister of FINANCE be pleased to state :

(a) the number of cases registered against the jewellers in Kerala for the violation of Income tax regulations by not issuing any bills for their sales and violating the Gold Control Act ; and

(b) the number of raids conducted against the jewellers in Alleppey (Kerala) and the number of cases registered as a result thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) The number of cases registered against the jewellers in Kerala for the violation of Income tax regulations by not issuing any bills for their sales is nil. The number of cases registered against jewellers in Kerala for violating the Gold (Control) Act was 147 in 1970-71.

(b) The number of raids conducted against the jewellers in Alleppey (Kerala) in 1970-71 is 3, and the number of cases registered thereafter is also three.

#### **Construction of Quarters for the staff of Customs Department, Cochin**

3833. SHRI VAYALAR RAVI : Will the Minister of FINANCE be pleased to state : (a) whether Government had taken a plot of land on a rent of Rs. 2,700 per year from the Cochin Port Trust at the Willingdon Island for the construction of Staff quarters for the Customs Department in 1965 ; and

(b) if so, the number of quarters constructed so far ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) Yes, Sir.

(b) Sanction for the construction of 90 quarters has already been issued in July, 1970, and the work is expected to be taken in hand shortly after the revised plans are approved.

#### **Hotel Project to be set up at Madras city by Oberoi group of hotels**

3834. SHRI BHUVARAHAN : Will the

Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Oberoi Group of Hotels have come forward to start an international hotel at Madras City in the private sector ;

(b) the amount of assistance to be given by the Central Government for the project ;

(c) whether the State Government have also written to the Union Government in this regard ; and

(d) the total cost of the hotel project ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI) :

(a) M/s. Oberoi Hotels Pvt. Ltd., are understood to have arrangements with M/s India Tobacco Company Ltd., who have proposed to build a hotel in Madras.

(b) Assistance in the form of loans is available only for approved hotels who seek assistance. No application has been received for such assistance.

(c) No, Sir.

(d) The cost is estimated at Rs. 2 crores.

#### Financial Assistance to States

3835. SHRI B. R. SHUKLA : Will the Minister of FINANCE be pleased to state :

(a) the financial assistance, including refinancing, by the Central Government during

the years 1964 to 1967 to Tamil Nadu, Maharashtra, Gujarat, West Bengal and Uttar Pradesh ;

(b) the percentage of population of the above States as compared to the entire population of the country ;

(c) whether Uttar Pradesh, though having the largest percentage of population, was sanctioned financial assistance of Rs. 683 crores and out of that, the actual amount disbursed was only Rs. 1.17 crores ;

(d) if so, the reasons therefor ; and

(e) whether Government propose to take steps to remove the imbalance by enhancing financial assistance to that State ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) to (e). Details of Central assistance given to the States mentioned in the question during the three years 1964-65 to 1966-67 for State Plan schemes as well as the percentage share of these States in the population of the country are given in the statement laid on the Table of the House. Central assistance to States for their Plan schemes is not determined exclusively on the basis of their population. During the Fourth Five Years Plan period, 60 per cent of the Central assistance allocated for State Plans is being distributed on the basis of population.

#### Statement

State	1964-65	1965-66	1966-67	% share of population of the State in the population of the country (as estimated for 1966-67)
1	2	3	4	5
	(Rs in crores)			
1. Gujarat	18.93	24.42	19.63	4.9
2. Maharashtra	35.59	46.55	23.56	9.3
3. Tamil Nadu	44.07	45.89	40.35	7.5
4. Uttar Pradesh	82.36	93.87	92.21	17.0
5. West Bengal	37.00	41.48	28.17	8.2

तस्करी रोकने के लिये स्वर्ण नियंत्रण अधिनियम में संशोधन

3836. श्री भूलचन्द डागा : क्या वित्त मन्त्री यह बताने की कृपा करें कि :

(क) क्या भारत में सोने की तस्करी अभी

भी होती है ;

(ख) क्या स्वर्ण नियंत्रण अधिनियम, 1968 सोने की तस्करी रोकने में प्रभावी नहीं रहा है ;

(ग) क्या सरकार सोने की तस्करी रोकने